

**MINISTRY OF FINANCE**  
**(Department of Revenue)**  
**(CENTRAL BOARD OF DIRECT TAXES)**

**NOTIFICATION**

New Delhi, the 16th February, 2018

**INCOME TAX**

**S.O. 697(E).**—In exercise of the powers conferred by clause (a) of sub-section (2) of section 80D of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the Contributory Health Service Scheme of the Department of Atomic Energy for the purposes of the said clause for the assessment year 2018-2019 and subsequent years.

[Notification No. 9 /2018, /F.No.178/29/2017-ITA-I]

ROHIT GARG, Director

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Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064  
and Published by the Controller of Publications, Delhi-110054.